

हल करें और अगर वह किसी तरह से नहीं कर पाते हैं तो केन्द्र सरकार उसमें अग्रयन मदद करेगी। बंशवारा प्रोजेक्ट का जो जिक्र किया है उसमें एक पुराना एग्जिमेंट है उड़ीसा सरकार और आंध्र प्रदेश सरकार का—उनके बीच में एक तरह से विचार-विनिमय हुआ था, यह कहा था कि करीब सौ एकड़ भूमि पर पानी का फैलाव होगा उड़ीसा में। लेकिन आंध्र प्रदेश ने जो अब योजना बनाकर भेजी है उस से काफी बड़े एरिया पर पानी का फैलाव होगा है। तो हम ने केन्द्र के अफसरों को राज्य सरकारों के अफसरों के साथ मीटिंग पर भेजा है देखने के लिए। जांच करने के लिए कुछ समय आवे है और मैं यही विश्वास दिलाता चाहूंगा कि केन्द्र सरकार के जोगूड अफिलिज हैं इस बारे में या अन्य किसी बारे में अंतर्राज्यीय मतलों को हल करने के लिए उपलब्ध रहेंगे।

**श्री वी० लक्ष्मिनारायण रेड्डी :** इस बारे में किट्टी लिखी गयी कि केन्द्र सरकार अपने गुड अफिलिज को इम्प्लेमेंट करे। एक साल हो गया है। मेरे पत्र हैं मंत्री महोदय के पास, लेकिन अब तक केन्द्र सरकार ने इस बारे में कदम नहीं उठाया है। मेरा सवाल है इस सिलमिले में आप कौशिल्य करेंगे या नहीं।

**श्री राम निवास मिर्घा :** मैं इस का उत्तर यह दे चुका हूँ कि जहाँ तक तकनीकी मामले हैं हमारे इंजीनियर और दोनों राज्य के इंजीनियर इस पर विचार कर रहे हैं। जहाँ तक अन्य मामलों का सम्बन्ध है दोनों राज्य सरकारें आपस में बातचीत कर के विचार करें। फिर भी कुछ नहीं हो पाया तो केन्द्र सरकार समझौता कराने में अग्रयन मदद करेगी।

**श्री वी० लक्ष्मिनारायण रेड्डी :** नहीं हो पाया, इस लिए किन्द्रीय सरकार को कह रहे हैं।

**श्री समावृति :** पानी-पानी, सबल ही पानी-पानी हो गया।

#### Take-over of Tibbia College

\*143. SHRI INDRADEEP SINHA;  
SHRI LAL K. ADVANI!

Will (he Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the staff and students of Tibbia College, Delhi, have been demanding for the take-over of the College management by the Delhi University;

(b) whether the students and the employees of the College have been on strike since October, 1983 in support of this demand;

(c) whether the Lt. Governor of Delhi had assured them that their demands would be accepted; and

(d) if so, what action Government have taken on the demand?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI MOHSINA KIDWAI): (a) and (b) Yes, Sir.

(c) and (d) The demand of the students, teachers and other staff of the Ayurvedic and Unani Tibbia College, has been discussed by the Delhi Administration with the Government and the authorities of the Delhi University. O.I 24-2-1984, the Tibbia College Board has been re-constituted and, to advise the Board, an Advisory Council set up by the Delhi Administration, both under the Chairmanship of the Lt. Governor. Delhi under the provisions of the Tibbia College Act, 1952. The Lt. Governor called upon the students, the teachers and the staff of the College to rejoin it immediately. No assurance was given that their de-

The question was actually asked on the floor of the house by Shri Lai K. Advani.

mands would be accepted. They have rejoined and the institution has started functioning from 27-2-1984.

SHRI LAL K. ADVANI; Mr. Chairman, Sir, before I pose my supplementary, I would like to point out to the hon. Minister that his is an inaccurate reply, when it says that no assurance was given that their demands would be accepted. My question in part (c) was whether the Lt. Governor of Delhi had assured that their demands would be accepted. I rely not merely on the oral assurances given by the Lt. Governor to the representatives of the college but I have with me a letter written by the Lt. Governor to the Government of India, to the Minister of Education, to prove that an assurance was not only given but also in pursuance of that assurance, the Lt. Governor on January 23, 1984 wrote to the Minister of State for Education, Mrs. Sheila Kaul and I briefly refer to what is written in that letter to say that "the Delhi Administration considered the matter again and weighed all implications. We are of the view that the only way of solving the present impasse is to hand over the management of Tibbia College to the Delhi University." Categorically, this is a recommendation made by the Lt. Governor in pursuance of the assurance that he gave to them. You can say that you don't agree to Delhi Administration's recommendation but you cannot say that an assurance was not given. I am pointing out this to you to prove that you have given a reply which is virtually misleading the House on a point of fact that I have mentioned.

Sir, this is not the first time that there has been a strike in this institution. There have been so many strikes over and over again, and . . .

श्री रामानन्द यादव : आप जब धावर में थे तो राजनारायण जी आपसे हेल्थ मिनिस्टर थे, तब 14 दिन तक हड़ताल रही . . . (व्यवधान)

श्री रामेश्वर सिंह : राजनारायण का भूत आपसे कार हमेशा चढ़ा रहेगा।

SHRI LAL K. ADVANI: My first question is, apart from the clarification that I have sought, whether for the past 4 months the employees of Tibbia College have not been paid their wages and salaries, because this strike has not been called off. It is not settled; they have merely suspended the strike in February. And I would like to know whether the wages of the employees have not been paid. This is my first question.

SHRI B. SHANKARANAND; Mr. Chairman, the hon. Member has quoted a letter addressed to the Education Ministry in order to show that their demands have been accepted.

SHRI LAL K. ADVANI; Once again I say it is for you to accept the demands or reject it; my question was whether the Lt. Governor gave an assurance.

MR. CHAIRMAN; Mr. Advani, there will be a play upon words.

SHRI LAL K. ADVANI; Sir, if you see the question.

MR. CHAIRMAN; I have seen! If I have seen the reply also. Both admit of play upon words.

SHRI LAL K. ADVANI: I expect from them to tell me the facts, and this letter gives more facts than the reply. This letter is with me.

MR. CHAIRMAN; Mr. Minister, you please tell us whether any assurance was given and by whom.

SHRI B. SHANKARANAND: You have heard both the questions and answer by the hon. Member. Now, I have to answer to the query that he has raised. Part (b) of the question says; whether the students and employees of the College have been on strike since October, 1983 in support of this demand, and (d) whether the Lt. Governor of Delhi had assured them that their demands would be accepted....

SHRI LAL K. ADVANI:., namely, I take over by the University.

SHRI B. SHANKARANAND : Don't say 'namely'.

SHRI LAL K. ADVANI : Mr. Chairman, you go through the question. My first question is whether the staff and students of Tibbia College, Delhi have been demanding the takeover of the College management by the Delhi University; second part of this question is: whether the students and employees of the College have been on strike since October 1983 in support of this demand. I am "not talking of other demands; there are many is; I refer to this demand and want know whether the Lt. Governor assur-at their demand will be accepted.

SHRI A. G. KULKARNI : He must know he is appearing before an ex-Chief Justice.

SHRI B. SHANKARANAND : I hold to my answer even now that the demands of students and teachers....

SHRI LAL K. ADVANI: Not 'demands': I am referring to this particular demand. The whole question was pertain-> one demand. The assurance was pertaining to that demand. And this letter also pertains to that demand. That is

SHRI B. SHANKARANAND : Now, the Health Ministry is answering the ques. tion.

DR. BHAI MAHAVIR: Not the Min-

SHRI B. SHANKARANAND : We were in a meeting. Their demands have not been accepted. This is all I can say.

SHRI LAL K. ADVANI; I think, Mr. irman, I hav<sub>e</sub> made my position very clear. I have not made it ambiguous, at all.

MR. CHAIRMAN ; Let me explain it. You are talking of what the Lt. Governor has said. They are talking of what they did in the meeting.

SHRI LAL K. ADVANI: I am concerned with my question. My question relates to the Lt. Governor's assurance. It so happens that I have this letter with me. Otherwise, I would have had to relay on the students themselves, that he had assured them. Then, they would have misled me and got away with it. This time, they cannot mislead me.

SHRI B. SHANKARANAND: We have no intention to mislead the House. I do not think either it is the intention of the hon. Member to mislead the House We have no intention to mislead the House.

AN HON. MEMBER: We will be misled.

SHRI B. SHANKARANAND : I do not think you can be so easily misled.

MR. CHAIRMAN. Mr. Minister, let us forget this. What is the true position? Is the school beinn given over, or not given over?

SHRI B. SHANKARANAND: The true position is that ...

SHRI LAL K. ADVANI; The recommendation of the Lt. Governor has been rejected.

SHRI B. SHANKARANAND: A particular demand cannot b<sub>e</sub> thought of or considered in isolation, apart from the other demands. The demands are to be considered in their totality and a decision has to b<sub>e</sub> taken. In regard to the second question...

MR. CHAIRMAN: About this demand, what is the position? Take over by the Delhi University?

SHRI B. SHANKARANAND: The question is, all the demands are under consideration. We have assured them to consider these demands. We have not agreed to accept their demands.

SHRI LAL K. ADVANI; Has not the Lt. Governor recommended the take over?

SHRI B. SHANKAR ANAND: There has been a history of take-over. At first, they wanted that this college should be taken over by the Delhi Administration. Then, they wanted that this should be taken over by the Delhi University. This is going on. All these are to be considered. The Education Minister has had a meeting wherein the Lt. Governor and other officers from the Health Ministry, Education Ministry and the Delhi Administration were present. These demands have been discussed not once but twice, by the Education Minister when she chaired these meetings.

MR. CHAIRMAN.- What is the outcome?

SHRI B. SHANKARANAND; All these demands are being considered. They have assured that these demands will be considered.

MR. CHAIRMAN: Mr. Minister the only question is, what is the true position which has emerged up till now in relation to the demand that the college should be handed over to the Delhi University? This is all.

SHRI B. SHANKARANAND; They riave been demanding that this should be taken over by the Delhi University. But the Delhi University Vice-Chancellor is not willing to accept, this demand.

MR. CHAIRMAN; You never said this.

SHRI B. SHANKARANAND; This is what I am saying.

MR. CHAIRMAN: You could have said this to begin with.

श्री ब ल श शंकरानन्द : फिर भी मैं यह कहना है कि एल वी ने उसको कहा था । केन्द्रीय मन्त्र ने उसको कहा होगा लेकिन वही चंसलर ने नहीं माना । मैंने पत्रा था उन्होंने एम्बरनेव दिया तो उन्होंने कहा नहीं । यह गलत है ।

SHRI B. SHANKARANAND; Mr. Chairman, Sir, the question is, how do you

resolve it? We cannot clap with one hand. For any decision and for any acceptance of the demands, we nave all to agree, the Health Ministry, the Education Ministry; the Delhi University and the Delhi Administration as well as the newly constituted Board, which has not yet met. After the constitution of the Board, they are going to meet and all the demands would be considered.

MR. CHAIRMAN: I think, we may leave it there. (*Interruptions*)

SHRI LAL K. ADVANI: Sir, he has not replied to my second question, in regard to salary.

MR. CHAIRMAN; T think, I will ask Mr. Shahabuddin.. Then, we will 6 this.

SHRI LAL K. ADVANI: Sir, I have yet to ask my second supplementary.

MR. CHAIRMAN: I will give a chance later if necessary.

SHRI B. SHANKARANAND: The hon. Member has asked what about the salary for four months for these eta:es. Sir, it is the policy of the Government that during the strike period, no work, no salary. But I understand that thi Lt. Governor has agreed to give one month's salary during this period pending decisionon the other demands by the newly-constituted Board at its meeting.

SHRI LAL K. ADVANI: Sir, one of the major disputes there relates to the 450 quarters of the Tibbia College. There are 450 quarters in the campus, out of which only 100 quarters are in legal occupation of the employees of the College. Three hundred and fifty quarters are in illegal occupation, 50 of them with ex-employees and 300 by people who have nothing to do whatsoever with the College. And this is really where politicisation of the College becomes an issue. The entire agitation is based on three things. The first of it is that political patronage should not be the basis of occupation of these quarters. The second is why the Board should not be re-constituted. And the third is why the University

should not be handed over the College. I would like to know whether it is true that out of 450 only 100 are in legal occupation and 350 are in illegal occupation. Where decrees of courts were there for eviction of some of them political pressure made it impossible for the enforcement agencies to act.

SHRI B. SHANKARANAND: Sir, I do not know what political pressure the hon. Member is referring to...

MR. CHAIRMAN: Forget that.

SHRI B. SHANKARANAND... because you know what happened in 1977-78.

MR. CHAIRMAN: Let us not go into that.

SHRI B. SHANKARANAND: I do not know what political patronage he is talking of.

MR. CHAIRMAN: Mr. Minister first let us begin with the basic thing. Are 350 quarters in the possession of people who are not entitled to get them?

SHRI B. SHANKARANAND: I am coming to that. Because he referred to the political patronage,...

MR. CHAIRMAN: Forget that. The next question will be: Are you going to get them out? So you better be prepared for that.

SHRI B. SHANKARANAND: Sir, I should say that there are 457 residential quarters in the Tibbia College. Out of them, there are 240 quarters which are occupied by the licensees.

MR. CHAIRMAN: Who are the licensees?

SHRI B. SHANKARANAND: The licensees are the persons who had been recognised as licensees by the Tibbia Board in 1961. Thirty-eight tenants were recognised by the Receiver in 1947, and accepted by the Board. Dues of a large quantum are pending from the tenants and ex-employees on account of non-payment of rent, licence fees, etc. The amount

is over Rs. 6 lakhs. The biggest defaulters are the ex-employees who are to pay around Rs. 5.90 lakhs. Proceedings under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 for vacation of quarters as well as recovery of rent were filed against 66 persons involving a total of 123 cases. Thirty-six out of 54 cases relate to eviction. Possession letters in respect of 29 cases have been received. Seven quarters occupied by the ex-employees have been vacated. This is the position.

SHRI SYED SHAHABUDDIN: Mr. Chairman, the crux of the matter is that squatters there shall not vacate and the Delhi University does not want to give in the legal squabbles when the Delhi Administration with all powers, police and other things are not able to get them vacated. Therefore, they are hesitant to vacate them. I sympathise with the Government. I do not know why it has not been done. But one fact I want to bring to your notice and notice of the House. A gentleman who is a parliamentary member of Delhi a Member of the other House; I do not want to name him—was made the Chairman of the Managing Board of the College "to ensure assurance" to these tenants that under no circumstances shall be evicted. Now it is funny, it is over the head of a butler. The same gentleman who gives the orders and who leads demonstrations and protests. who forced his way into the Tibbia College premises in order to re-install those who had been vacated by the police at some stage, this very gentleman, is given the charge to manage the interests of the institution. This is the funny logic of the present administration. Therefore, whatever they might do, I would like to emphasise the fact that the property is a Wakf property. It can be alienated by anybody under any circumstances. Therefore, no attempt should be made to find a political solution to the problem by divesting yourself of the ownership rights. By alienating the property, by selling it off, by licensing of the property or by any other means. This will go against the law of the land and

against the interests of the institution. It is unfortunate that an institution founded by one of the greatest stalwarts of the freedom movement and a great hakim of all times, Hakim Ajmal Khan, has fallen into such hands. I would like to return that under the act the management of the board is not vested with the ownership of the Tibbia College. It only vests the right to manage the property of the College. So, I would like to have an assurance from the hon. Minister, through you, that every effort shall be made under the law to vacate, to have this illegal occupations vacated and that under no circumstances shall any property which is Wakf in character be alienated.

SHRI B. SHANKARANAND: While emphasising his point, the hon. Member has tried to criticise an hon. Member of the other House.

MR. CHAIRMAN: I think Parliament will get involved somehow.

SHRI SYED SHAHABUDDIN: I have only mentioned about two facts, that he led demonstrations and that he was made the Chairman of the managing board. Can you deny these two facts?

SHRI A. G. KULKARNI: If some hon. Member of Parliament has done it, should we not mention it? What do you mean by that?

SHRI DIPEN GHOSH: Is it right or wrong?

SHRI B. SHANKARANAND: We are presuming certain things according to our own political whim and caprice and are painting a picture of the hon. Member of the other House.

MR. CHAIRMAN: Forget that.

SHRI B. SHANKARANAND:- I cannot forget if because he has mentioned about a Member from the other House.

SHRI DIPEN GHOSH: He should say whether it is right or wrong.

SHRI SYED SHAHABUDDIN: Dharam Das Shastri is the name of the Member of Parliament. Will you deny it?

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MR. CHAIRMAN: Do not forget it. Do not forget also the question that these houses have got to be vacated.

SHRI B. SHANKARANAND: Neither is it forgotten nor is the Government forgetting it. But let not the hon. Member also forget that he should not criticise another hon. Member of Parliament.

SHRI DIPEN GHOSH: Whether it is a fact or not, let him say.

SHRI SYED SHAHABUDDIN: Tell me whether it is a fact or not.

SHRI B. SHANKARANAND: We cannot imagine things and criticise the Member of Parliament.

SHRI DIPEN GHOSH: It is not a criticism.

MR. CHAIRMAN: If it is not a fact, say so.

SHRI B. SHANKARANAND: A Member of Parliament, whether of this House or that House, has his responsibility to the people whom he represents. And a representative who attends to the demands of the people whom he represents, is doing a right thing. There cannot be any criticism.

MR. CHAIRMAN: The point is, there is a little difference, Mr. Minister. They are not naming a Member. They are only saying that the President of the body is not acting as he should.

SHRI B. SHANKARANAND: Mr. Chairman, let them look to the notification and see that the Chairman is not a Member of Parliament, but the Lt. Governor himself is. He is the Chairman of the Board. I will read out.

SHRI SYED SHAHABUDDIN: He is a member of the Board, but he is virtually Chairman. *{Interruptions}*.

SHRI B. SHANKARANAND: Do not change your stand.

MR. CHAIRMAN: May I make a request to the hon. Members on the Opposition side? If they are going to run the

House, come and occupy the Chair. I have to run the House. Let me understand what the Minister is saying. (*Interruptions*)

MR. CHAIRMAN: Now, what is the membership?

SHRI B. SHANKARANAND: I shall give the names of the Board.

MR. CHAIRMAN: That is not a confidential document?

SHRI B. SHANKARANAND: It is not a confidential document. It has been notified. It is a Gazette notification.

MR. CHAIRMAN: So you read it. There is no harm in reading it.

SHRI A. G. KULKARNI: Let him place it on the Table of the House

MR. CHAIRMAN: Let him read it right now.

SHRI B. SHANKARANAND: It is a Gazette notification published on the 24th February, 1984.

SHRI SYED SHAHABUDDIN: 1984?

SHRI B. SHANKARANAND: Yes, yes.

SHRI SYED SHAHABUDDIN: Now they have changed it. What is the position prior to that?

SHRI B. SHANKARANAND: Don't say that

MR. CHAIRMAN: This is a case of...

SHRI SYED SHAHABUDDIN: Sir, He is misleading you. (*Interruptions*).

SHRI B. SHANKARANAND: The hon. Member must be serious about it. I am saying that according to that notification. ..

MR. CHAIRMAN: Mr. Minister, who is serious here?

SHRI B. SHANKARANAND: I am only concerned, as Health Minister, about the seriously ill persons.

MR. CHAIRMAN: Let us have the names.

SHRI B. SHANKARANAND: The Lt-Governor of Delhi...

MR. CHAIRMAN: What is his position?

SHRI B. SHANKARANAND: Now I will read it.

"In exercise of the powers conferred by sub-section (1) of section 4 of the Tibbia College Act, 1952 (5 of 1952), the Administrator of the Union Territory of Delhi is pleased to re-constitute the Tibbia College Board by nominating the following as members of the Tibbia College Board for the purpose of the said Act, with effect from the date of this notification till further orders:

1. Lt.-Governor, Delhi."

MR. CHAIRMAN: Ex-officio?

SHRI B. SHANKARANAND: He is number one. He is the Chairman. And this has appeared in all the newspapers, national papers, and the Lt.-Governor has met the staff, students and other people also. He is the Chairman.

SHRI SYED SHAHABUDDIN: What was the position before the 24th of February, 1984?

MR. CHAIRMAN: Yes, further?

SHRI B. SHANKARANAND: Further,

"2. Shri Dharam Das Shastri, M.P." (*Interruptions*). This is not secret document. It is a Gazette notification.

3. Shri Manohar Lai Khurana, Member, Metropolitan Council.

4. Prof. Abad Ahmed, Director, South Delhi Campus, Delhi University, Delhi.

5. Prof. K. A. Nakki, Delhi University, Delhi.

6. Secretary, Finance, Delhi Administration. Delhi.

7. Director of Health Services, Delhi Administration, Delhi.

8. Vaid Mukandi Lai Dwivedi, Director, Mool Chand Charitable Hospital.

9. Hakim Abdul Hamid, Hamdard Research Institute.

In exercise of the powers conferred by sub-section (2) of section 4 of the said Act. the Administrator of the Union Territory is further pleased to nominate himself as the Chairman of the said Board."

MR. CHAIRMAN: I do not see much in that. Mr. Kulkarni.

SHRI A. G. KULKARNI: May I know from \*he hon. Health Minister whether he is aware that one quarter No. 5A/70, allotted to a teacher whose services were terminated 15 years earlier, as I learn is now being occupied by one Purushottam Vinayak, along with 340 or so illegal occupants about whom the Prime Minister's Special Assistant by letter No. F(1)1498] 83-PM[P-I, has written to the Lt.-Governor to regularise as to continue the illegal occupation? Is it a fact or not?

SHRI B. SHANKARANAND: Sir, the hon Member has brought something which I am not aware of (*Interruptions*).

SHRI A. G. KULKARNI: Sir, you please see this.

MR. CHAIRMAN: But you must have notice (*Interruptions*).

SHRI A. G. KULKARNI: You are politicalising it. You are handing over all your powers to the MPs of your party and then asking us what we are doing (*Interruptions*) For heaven's sake, be honest and have some morals. No morals at all.

MR. CHAIRMAN: You look into it

SHRI B. SHANKARANAND: May I say..

SHRI A. G. KULKARNI: Is this not a letter from Mr. Dhawan? Kindly take that letter.

श्री सभापति : मुझे भी कि नहीं  
(व्यवधान)

श्री चन्दन के. बगची : आप  
कॉन्फ्रेंस कर रहे हैं (व्यवधान) कुछ हम  
लोग जानते हैं (व्यवधान)

श्री अरिवन्द गणेश कुलकर्णी : पहले  
मुझे की कोशिश करो (व्यवधान)

MR. CHAIRMAN: Order, Order. After the abuses have been, traded, let us hear the Minister.

SHRI B. SHANKARANAND: Mr. Chairman, Sir, I need the indulgence of the Chair. There was a case being heard in a court of law. One party was arguing the case, shouting, kicking the ground and all that. In reply to that, the other advocate got up and you know what happened. He did not utter a word. First he kicked the ground, threw a fist in the air, etc. The Judge asked, "What are you doing?" He said, "I am reply to the first part of his arguments." Do you want me to that?

(*Interruptions*)

SHRI A. G. KULKARNI: I thank you. But what about that letter?

MR. CHAIRMAN: There seems to be illegal occupation of a particular quarter which Mr. Kulkarni has mentioned. Please look into it. (*Interruption*).

SHRI B. SHANKARANAND: Let me reply to the second part. We have already said that we are taking action to evict the illegal occupant and the matter is pending in the court.

SHRI ERA SEZHIYAN: Is it a fact that a letter has been written from the Prime Minister's Secretariat for continuing the illegal occupation? We want to know, if the Minister does not have the information, he can give it to the House later. A specific question has been raised.

He has to tell the House whether it is true or not.

SHRI B. SHANKARANAND: Mr. Chairman, Sir, there are many cases pending in the courts. We have taken steps to evict this illegal occupation. I have given the particulars of the cases which are pending in the court. We are taking all possible action to evict the illegal occupants.

SHRI DIPEN GHOSH: There is a specific case which Mr. Kulkarni has raised.

MR. CHAIRMAN: Illegal occupation is very chronic in Delhi.

SHRI A. G. KULKARNI: It is misuse of power by Mr. Dhawan. It is not a case of illegal occupation. He should look into it.

MR. CHAIRMAN: I think Dr. Rnai Mahavir will finish the time.

SHRI JAGDISH PRASAD MATHUR: Sir, I will give my hand first.

MR. CHAIRMAN: All right.

**श्री जगदीश प्रसाद माथुर :** श्रीमान, यह मालूम है कि बोर्ड के एक मेम्बर श्री धर्मदाम शास्त्री हैं। क्या सरकार को मालूम नहीं था कि ये डिक्लेयडली अकूपेशन बनाये रखने और इन्विकशन के खिलाफ थे? जो कि तिव्विया कालेज के इंटरैस्ट के खिलाफ है। यह जानते हुए कि तिव्विया कालेज के इंटरैस्ट के खिलाफ धर्मदाम शास्त्री हैं फिर भी उनको बोर्ड में क्यों रखा गया, यह एक्सप्लेन करने की कोशिश करेंगे... (व्यवधान) जनवरी, 1983 को धर्मदाम शास्त्री शास्त्री डेप्युटेशन लेकर गवर्नर के घर के अन्दर जबरदस्ती घुस गये, उस समय ये मेम्बर नहीं थे। गृहबुद्धिन नाह्व ने पूछा कि 81 में पहले क्या स्थिति थी? उनके बाद वे अधिकारी थे? ये सारी बातें जानने के बाद भी और धर्मदाम शास्त्री जो इन्विकशन के खिलाफ है और तिव्विया कालेज के इंटरैस्ट के खिलाफ हैं उनको नम्बर दो क्यों बनाया गया है, यह मैं जानना चाहता हूँ।

SHRI B. SHANKARANAND: Mr. Chairman, I think we are treading the dangerous path of criticising the privileges of a Member of Parliament of the other House. . . (Interruptions). It is a very dangerous precedent.

MR. CHAIRMAN: I think this is a very delicate question. But I am ruling—that since the name of the Hon'ble Member of the other House has been given here, his name comes naturally into the picture because of your reading out the notification\*.

SHRI B. SHANKARANAND: Mr. Chairman, a Member of Parliament has every right to represent the cause of his people. . . . (Interruptions).

SHRI A. G. KULKARNI: But not law-breakers. Your party represents lawbreakers.

SHRI B. SHANKARANAND: H? has every legal right. He represents that area.

MR. CHAIRMAN: I have given the ruling. If you want, you will have a discussion for half an hour. I am allowing half-an-hour discussion because I think this is a sufficiently important matter.

The Question Hour is over.

## WRITTEN ANSWER TO QUESTIONS

### Rail line between Howrah and Chainpadanga

\*141. SHRI AMARPROSAD CHAKRABORTY: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that in July, 1974 the Prime Minister had laid the foundation stone of the proposed broad gauge line between Howrah and Champa-danga area via Amta and that Government promised to complete the project within a period of two years;

(b) if so, what are the details in this regard and what are the reasons for its non-completion; and